

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/110(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	INDIAN BANK VS PESSI NANABHOY DADINA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Debasish Chakraborty, Adv.] For the Financial Creditor
Mr. Snehasish Chakraborty, Adv.]

Ms. Urmila Chakraborty, Adv.] For the Personal Guarantor
Mr. Mrigank Kejriwal, Adv.]

Ms. Zeenat Shabab, Adv.] For the RP
Mr. Sanjit Kr. Nayak, RP-in-person]

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. We permit the parties to put an additional affidavit to disclose the subsequent development in the matter and the letter in regard to the amount payable by the Personal Guarantor. Let the same be done within a period of two weeks.
3. List the matter for further consideration on **16.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**